

Contempt Of Courts (Amendment) Act, 2006

6 of 2006

[17 March 2006]

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An Act further to amend the Contempt of Courts Act, 1971. BE it enacted by Parliament in the Fifty-seventh Year of the Republic of India as follows:--

1. Short Title :-

This Act may be called the Contempt of Courts (Amendment) Act, 2006.

2. Substitution Of New Section For Section 13 :-

In the Contempt of Courts Act, 1971(70 of 1971), for section 13, the following section shall be substituted, namely:--

"13. Contempts not punishable in certain cases.--Notwithstanding anything contained in any law for the time being in force,--

(a) no court shall impose a sentence under this Act for a contempt of court unless it is satisfied that the contempt is of such a nature that it substantially interferes, or tends substantially to interfere with the due course of justice;

(b) the court may permit, in any proceeding for contempt of court, justification by truth as a valid defence if it is satisfied that it is in public interest and the request for invoicing the said defence is bonafide".